

DIVISION BENCH
COURT - II

O-221

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/156(KB)2013
IA(COMPANIES.ACT)/72(KB)2024, COMP.APPL/97(KB)2021,
MA(COMPANIES ACT)/114(KB)2018, CONT.A./217(KB)2018,
MA(COMPANIES ACT)/661(KB)2019, MA(COMPANIES ACT)/1710(KB)2019,
COMP.APPL/360(KB)2017, CONT.A./113(KB)2018

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH MAY 2024

IN THE MATTER OF	PAWAN KR. SHADIJA & ORS VS AKRUTI TREXIM PVT LTD & ORS
UNDER SECTION	SEC 425

Appearance (via video conferencing/physically)

Mr. N. Dasgupta, Adv.] for Suresh Sadija Group
Mr. J. Patnaik, Adv.
Mr. D. Jajodia, Adv.

Mr. S. Dasgupta, Adv.] For P.K. Shadija Group
Mr. A. Khastogir, adv.

ORDER

1. Ld. Counsel for the parties present.
2. Upon mentioning, Counsels of the parties submit that in terms of settlement arrived between the parties, the matter can be disposed of. In view of the above submissions, **CP/156(KB)2013 along with all the IAs are disposed of** as withdrawn in terms of the settlement.
3. Xerox Copy of the terms of settlement is taken on record.
4. File be consigned to records.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**